

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 320 of 2020**

**IN THE MATTER OF:**

**Manasi Indrajit Wadkar**

**....Appellant**

**Vs.**

**Union Bank of India & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Mohit Kumar Bafna, Advocate**

**For Respondents: Ms. Mamta Binani, Mr. Sandeep Bajaj and  
Mr. Devansh Jain, Advocates for R-2.  
Mr. Rohan Aggarwal and Mr. Darshit Dave,  
Advocates for R-1.**

**ORDER**  
**(Virtual Mode)**

**17.02.2021:** It is stated that Learned Counsel for the Appellant as well as Respondent No. 1 are not available, as busy in other Court.

This is part heard matter of this Bench. The matter is to be completed.

Parties to make arrangements on next date so that the arguing Counsel are available.

List the Appeal as Part Heard for 'Hearing' on **01<sup>st</sup> March, 2021**.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Dr. Ashok Kumar Mishra]  
Member (Technical)

sa/md